IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

OA./21/483/2015 Dated: 22/04/2019

BETWEEN:

B. Venkateswara Rao S/o. Manikyala Rao, Aged about 55 years, Occ: Section Supervisor, O/o. Employees Provident Fund Organization, Regional Office, Nizamabad – 503 001.

.... Applicant

AND

Union of India rep. by its Regional Provident Fund Commissioner (HRM), Employees Provident Fund Organization, Ministry of Labour, Govt. of India, Regional Office, Hyderabad.

....Respondent

Counsel for the Applicant : Mr. K. Sudhakar Reddy, Advocate

Counsel for the Respondents : Mr. G. Jayaprakash Babu, SC for EPFO

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Hon'ble Mr. V. Ajay Kumar, Judl. Member

ORAL ORDER {Per Hon'ble Mr. V. Ajay Kumar, Judl. Member}

When this matter taken up for hearing, the learned counsel for the applicant submits that the OA itself become infructuous. Accordingly, the same is dismissed as infructuous. No order as to costs.

(V. AJAY KUMAR) JUDL. MEMBER

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